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SHRI BHUPESH GUPTA: How is the security of India endangered if some students go to the United States or to some other country, or even to the U.S.S.R, for that matter?

(No reply)

SHRI M. H. SAMUEL: Is it a fact that a Peoples' University has been established in Moscow, that the Russian Government has asked for applications to be sent by students direct to Moscow and that some people have already gone there?

DR. K. L. SHRIMALI: That question hardly arises from the present question.

DEATH OF A HUNGER STRIKER IN AGARTALA

SHRI BHUPESH GUPTA

DR. Z. A. AHMAD:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government are aware that Shri Nripen Chakravarthy, Leader of the Communist Block in the Tripura Territorial Council, and a number of other persons, who had been on hunger strike for some days in protest against certain decisions of the Ministry of Rehabilitation were removed forcibly by the armed police at about midnight on May 18, from the *Durgabari Mandap*, Agartala, to the local jail;
- (b) whether this was done in prior consultation with the Minister or his Ministry; and
- (c) whether it is a fact that one of the hunger strikers, Shri Biswambar Namadas, who was so removed, died in the early hours of May 20?

THE MINISTER OF HOME AFFAIRS (SHRI GOVIND BALLABH PANT): (a) About 108 families of displaced persons in Tripura took rehabilitation loans before 1955. Subsequently, the rates of loan were enhanced and these families

tThe question was actually asked on the floor of the House by Shri Bhupesh Gupta.

claimed payment at the revised rates. In accordance with the policy of the Ministry of Rehabilitation, the Tripura Administration did not agree to the payment at higher rates with retrospective effect. Consequently, a batch of 19 displaced persons went on hunger strike on 18-4-60 at Durgabari in Agartala. Another batch of 34 persons under the leadership of Shri Nripen Chakravarthy joined them on 8-5-1960. The hunger strikers refused to get themselves examined by the doctors of the Tripura Administration. In view of the deterioration in their condition and their refusal to avail themselves of proper medical attention, the hunger strikers were placed under arrest On 18-5-1960 under section 309 of the IPC and section 11 of the West Bengal Security Act and removed to Agartala jail.

- (b) The maintenance of law and order in the territory is the responsibility of the Tripura Administration and does not require prior consultation with the Government of India.
- (c) Yes. Nine of the arrested persons including Shri Biswambar Namadas, were found, on medical examination, to be in a very unsatisfactory condition and were immediately removed to the hospital. Unlike others, Shri Biswambar Namadas refused to break his fast till the evening of 19-5-1960 when the strike was formally called off. He then took the prescribed food but by that time his condition had deteriorated so much that all injections and medicines proved futile and he unfortunately expired at 2.45 A.M. on 20-5-1960.

SHRI BHUPESH GUPTA: I was there on the 19th. May I know whether it is not a fact that even in such bad conditions after they had been on hunger strike they were removed by a big contingent of police force who pounced upon them and assaulted them and death was due to this kind of assault and use of force on them? May I also know—I wrote a letter—whether there has been any investigation?

SHRI GOVIND BALLABH PANT: I do not think it is so. In fact the Administration took unusual steps in order *to* save their lives and removed them to the hospital and before that they deputed their own medical experts to look after them though it was not their duty and still they persisted in this hunger strike.

Mr. CHAIRMAN: The question hour is over.

WRITTEN ANSWERS TO QUES-TIONS

LEGISLATION FOR THE SYSTEMATIC
COLLECTION OF CORE SAMPLES AND GROUND
WATER DATA OBTAINED IN WELL SINKING
AND BORE HOLE DRILLING OPERATIONS

- *105. SHRI JAI NARAIN VYAS: Will the Minister of STEEL, MINES AND FUEL be pleased to sta.e:
- (a) whether any steps have been taken to enact legislation for the systematic co'lection of core samples and ground water data obtained in the search and abstraction of ground water in well sinking and bore hole drilling operations; and
- (b) if so, when such a legislation will come before the Parliament?

THE MINISTER OF MINES AND OIL

- (SHRI K. D. MALAVIYA): (a) Yes, Sir. A speial Committee constituted by the Central Board of Geophysics prepared a draft of the proposed legislation for collection of bare ho'.e data. This draft has been approved by the Central Board of Geophysics and final draf. with the recommendation of the Central Board of Geophysics has been received by Government.
- (b) It will take some time for the draft to be examined and finalised. It is, therefore, not possible to say

when legislation will be brought before Parliament.

ACCOUNTS OF SHRI S. P. JAIN WITH BANKS TN FOREIGN COUNTRIES

- *106. DR. Z. A. AHMAD: "Will the Minister of FINANCE be pleased to state:
- (a) whether the investigations con ducted by Government regarding the alleged maintenance of accounts by Shri S. P. Jain with banks in foreign countries have been finalised; and
 - (b) if so, with what results?

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): (a) No, Sir, the investigations are still in progress.

(b) Does not arise.

HAJARNAVIS COMMITTEE ON PURCHASE OF AMMUNITION FROM M/s OERLIKONS

- ♦112. SHRI M. P. BHARGAVA: Will the Minister of DEFENCE be pleased to s.ate:
- (a) whether the Hajarnavis Committee has submitted its report on the purchase of 20 mm ammunition from Messrs Oerlikons; and
- (b) if so, what are the main findings of the report?

THE MINISTER OF DEFENCE (SHRI V. K. KRISHNA MENON): (a) No, Sir. The Committee has completed recording of evidence and is now drafting its report.

(b) Does not arise.

MURDERS IN DELHI

- •118. SHRI M. S. GURUPADA SWAMY: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the number of murders com-mi ted in Delhi during the last three months;